

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

C.P. (IB)/248(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **SHARAD SADASHIV GALINDE**

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/248(MB)2024

- 1) Mr. A.S. Sathish Kumar, Ld. Counsel for the Petitioner is present.
- 2) Ld. Counsel for the Petitioner makes a statement across the Bar that the Petitioner is since deceased, the present Company Petition is not maintainable and becomes infructuous; thus, the Counsel orally prays for withdrawal of the Company Petition. Leave as prayed is allowed.
- 3) The Company Petition bearing CP (IB) No. 248 of 2024, is disposed of as dismissed as allowed to be withdrawn. File be consigned to record.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)